

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Service Tax Appeal No. 60375 of 2019

[Arising out of Order-in-Appeal No. 169/CE/CGST-Appeal-Gurugram/SG/2018 dated 28.09.2018 passed by the Commissioner (Appeals), Goods and Service Tax, Gurugram Haryana]

M/s Dlf Ltd

3rd Floor, Shopping Mall Complex,
Arjuna Marg, DLF City, Phase-1 Gurugram, Haryana
122001

.....Appellant

VERSUS

**Commissioner of Central Goods & Service
Tax, Gurgaon I**

Plot No. 36 & 37, Sector 32,
Near Medanta Hospital

.....Respondent

APPEARANCE:

Shri Anubhav Goel and Ms. Preeti Goel, Advocates for the Appellant

Shri Shri Shantanu Kumar Meena, Authorized Representative for the
Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60427/2026

DATE OF HEARING: 02.07.2026

DATE OF DECISION: 02.07.2026

S.S. GARG:

The Ld. DR for the Revenue submits that the appellant have opted for 'Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019' and obtained discharge certificate i.e. Form-4 on payment of full and final settlement of dues which has been placed on record.

2. In view of the discharge certificate, the present appeal is dismissed as withdrawn under SVLDR Scheme.

**(S. S. GARG)
MEMBER (JUDICIAL)**

**(P. ANJANI KUMAR)
MEMBER (TECHNICAL)**